

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(CAA)-146(PB)/2017

In the matter of :

Richemont India (P) Ltd and  
RLG Retail (P) Ltd.

...PETITIONER

SECTION :

Under Section 230-232

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Saurabh Kalia, Advocate  
Mr. Palesh Agarwal, Advocate  
Mr. Vineet Chaudhary, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the same is adjourned to 02.11.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017